

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 438 of 2019**

**IN THE MATTER OF:**

**VNR Infrastructure Ltd. ...Appellant**

**Vs**

**S.S. Rail Works Pvt. Ltd. ....Respondent**

**Present:**

**For Appellant: Ms. Priyanka Anand and Mr. Akshit Kapur,  
Advocates**

**For Respondent: Mr. M. Amit Kumar, Advocate**

**With**

**Company Appeal (AT) (Insolvency) No. 440 of 2019**

**IN THE MATTER OF:**

**VNR Infrastructure Ltd. ...Appellant  
Through its Liquidator T.S.N. Raja**

**Vs**

**Dy. CSTE/Const. & Anr. ....Respondents**

**Present:**

**For Appellant: Ms. Priyanka Anand and Mr. Akshit Kapur,  
Advocates**

**For Respondents: Mr. Rajeshwar Singh, Advocate for R-1 & 3.**

**Mr. Aakriti Dhawan, Advocate for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 444 of 2019**

**IN THE MATTER OF:**

**VNR Infrastructure Ltd. ...Appellant  
Through its Liquidator Mr. T.S.N. Raja**

**Vs**

**Rama Raghava Reddy**

**....Respondent**

**Present:**

**For Appellant: Ms. Priyanka Anand and Mr. Akshit Kapur,  
Advocates**

**For Respondent: Mr. Aakriti Dhawan, Advocate**

**With**

**Company Appeal (AT) (Insolvency) No. 567 of 2019**

**IN THE MATTER OF:**

**VNR Infrastructure Ltd.**

**...Appellant**

**Through its Liquidator Mr. T.S.N. Raja**

**Vs**

**The Chief Engineer,  
North Frontier Railways**

**....Respondent**

**Present:**

**For Appellant: Ms. Priyanka Anand and Mr. Akshit Kapur,  
Advocates**

**For Respondent: Mr. Akash Kedia, Advocate**

**O R D E R**

**09.09.2019:** Due to paucity of time these matters could not be taken up.  
Post these appeals 'for admission (after notice)' on **24<sup>th</sup> October, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/sk